

आयकर अपीलिय अधिकरण
मुंबई पीठ "एस एम सी" , मुंबई
श्री विकास अवस्थी, न्यायिक सदस्य के समक्ष
IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "SMC", MUMBAI
BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER
आअसं. 107/मुं/2020 (नि.व 2007-08)
ITA NO.107/MUM/2020(A.Y 2007-08)

Shyam N Mehta,
7A-301 Patel Apartment,
Campa Cola Compound,
Worli, Mumbai 400 018.

PAN-AAAFS7346B

..... अपीलार्थी /Appellant

बनाम Vs.

ITO -21(3)(3)
Piramal Chambers, Lalbaug,
Mumbai – 400 012.

..... प्रतिवादी/Respondent

अपीलार्थी द्वारा/ Appellant by : Ms. Hiral Sampat

प्रतिवादी द्वारा/Respondent by : Shri Sanjay J. Sethi

सुनवाई की तिथि/ Date of hearing : 16/06/2021

घोषणा की तिथि/ Date of pronouncement : 16/06/2021

आदेश/ ORDER

This appeal by the assessee is directed against the order of Commissioner of Income Tax (Appeals) -33, Mumbai [in short 'the CIT(A)] dated 20/11/2019 for the assessment year 2007-08.

2. A letter dated 14/06/2021 has been received from the assessee stating that the assessee has opted for 'Viwad Se Vishwas Scheme, 2020'(in short 'VSVS') and hence, want to withdraw the appeal.

3. Shri Sanjay J. Sethi representing the Department stated that the Department has no objection if the assessee wants to withdraw appeal to avail the benefit of VSVS'.

4. A perusal of above letter shows that the assessee's declaration under VSVS for the impugned assessment year has been accepted and the Designated Authority has issued Form-3. In view of above, the appeal by assessee is dismissed as withdrawn.

Order pronounced in the open Court on Wednesday, the 16th day of June, 2021

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य/JUDICIAL MEMBER

मुंबई/ Mumbai, दिनांक/Dated 16/06/2021

Vm, Sr. PS (O/S)

प्रतिलिपि अग्रेषितCopy of the Order forwarded to :

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. आयकर आयुक्त(अ)/ The CIT(A)-
4. आयकर आयुक्त CIT
5. विभागीय प्रतिनिधि, आय.अपी.अधि., मुंबई/DR, ITAT, Mumbai
6. गार्ड फाइल/Guard file.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai